

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26319/2019

(Arising out of impugned final judgment and order dated 12-07-2019 in SA No. 31/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BHAGWAN DEEN

Petitioner(s)

VERSUS

LALTA PRASAD (DECEASED) THROUGH LR. SALIG RAM & ORS. Respondent(s)

(IA No. 168072/2019 - EXEMPTION FROM FILING O.T.)

Date : 03-02-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Rohit Kumar Singh, AOR
Ms. Shradha Narayan, Adv.
Mr. Sanjaye Goel, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel is permitted to file counter affidavit within four weeks. Rejoinder affidavit within 3 weeks thereafter.

List on 20.04.2020.

(R. NATARAJAN)
AR-CUM-PS

(PRADEEP KUMAR)
BRANCH OFFICER